

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-258/ND/2022
IA/3731/2022

IN THE MATTER OF:

IDBI Bank Ltd.

.....Applicant

Vs.

Snehlata Jain

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 08.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Girish Verma, Adv.

For the Respondent :

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Adv.

ORDER

IA/3731/2022:-

Ld. Counsel on behalf of the Resolution Professional is present. No one is present on behalf of Personal Guarantor at the time of hearing of the matter. Last opportunity is given to the Personal Guarantor to appear and submit their response. List this application on **12.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)